

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 343/2003.

this, the 28th day of July 2003.

HON. MR. A.K. MISRA MEMBER(A)

HON. MR. A.K. BHATNAGAR MEMBER(J)

Radhey Lal Nigam, Ex. EDBPM, Beerpur, aged about 42 years,
Son of Shri Ram Chandra Nigam, Resident of Village & Post
Office Beerpur, Distt. Lucknow.

....Applicant.

BY ADVOCATE SHRI R.S. GUPTA.

VERSUS

1. Union of India, through the Secretary, Department of Post, Dak Bhawan, New Delhi.
2. Director of Postal Services, Office of Chief Postmaster General, U.P. Lucknow.

....Respondents.

BY Advocate Shri S.P. Singh B.H. For Shri G.K. Singh.

ORDER (ORAL)

BY A.K. MISRA MEMBER(A)

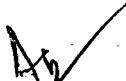
The applicant has sought for quashing of the order dated 10.4.2003 as contained in Annexure No. 1 with full back wages and other consequential benefits.

[Signature]

2. During the course of hearing, it was brought to our notice that an appeal has been preferred by the applicant

against the punishment order dated 10.4.2003 which is still pending for disposal. The said appeal was addressed to the Director of Postal Services and was filed on 12.4.2003 as per Annexure No. 4 of the O.A.

2. After hearing counsel for the parties we dispose of this O.A. with the direction to the competent authority that the appeal filed by the applicant to Director of Postal Services may be decided within a period of three months from the date of receipt of this order by passing a reasoned and speaking order and after taking into account all the grounds taken in the appeal. The applicant shall enclose a copy of the appeal alongwith a copy of this order to enable the competent authority to dispose of his appeal within the given time frame.
3. The O.A. is disposed of as above without any order as to costs.


MEMBER (J)


MEMBER (A)

LUCKNOW: DATED: 28.7.2003.

V.